

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3086
ANSWERED ON:23.03.2005
RETIRED OFFICIALS ON PERSONAL STAFF OF MINISTERS
Badiga Shri Ramakrishna

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that a number of retired Government officials are being appointed on the personal staff of Union Ministers;
- (b) if so, the details thereof;
- (c) whether the Government proposes to ban appointment of retired officials in order to create more job avenues for unemployed youth; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): Members of the Union Council of Ministers have discretion in the matter of selection of persons, serving officers or outsiders, for appointment in their personal staff. The upper age limit for such appointments has been prescribed as 60 years. However, such appointments may also be made in relaxation of prescribed upper age limit of 60 years, in accordance with the extant instructions.

(c) & (d): The appointments in the personal staff of Ministers are made co-terminus with that of the Minister. There is no proposal under consideration of the Government to ban appointment of retired officials in the personal staff of Union Council of Ministers.